

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 116
(IB)-771(PB)/2018

IN THE MATTER OF:

Capri Global Capital Ltd	...	Applicant/Petitioner
Vs		
Value Infratech India Pvt. Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, Liq.

Order delivered on 12.08.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Saurabh Kalia and Mr. Siddharth Tandon,
Advocates for the FC
Ms. Aditi Aggarwal, Adv in IA 2634/2022
For the RP : Rishabh Jain, Advocate with Mr. Gaurav Katiyar, IRP

ORDER

CA-526/2019, CA-827/2020 and CA-1898/2020

Today, when the matter was called, neither the Petitioner/applicants nor their Counsels entered appearance.

Accordingly, all the above applications stand **dismissed for non-prosecution.**

IA-2634/2022, IA-3280/2022 and IA-2811/2022

Learned Counsels for the parties are present.

At the request of the Ld. Counsels, list the matter on 28.09.2022.



(RAMALINGAM SUDHAKAR)
PRESIDENT



(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)